

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 291 of 2019

IN THE MATTER OF:

Sudha Commercial Company Ltd.

...Appellant

Versus

Milk Food Ltd. & Ors.

...Respondents

Present:

For Appellant :

**Mr. K. Dutta, Ms. Pratiksha Sharma, Mr. Rahul
Gupta and Mr. Ankit Acharya, Advocates**

O R D E R

23.10.2019 After some arguments, the Learned counsel for the Appellant wants to withdraw the Appeal but to raise all Issues at the time of Hearing of an 'Interim Application'.

Prayer is allowed. The Appellant may raise such 'Issues' at the time of Hearing of the 'Interim Application'.

The Appeal stands disposed of as 'withdrawn'. No costs.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Justice Jarat Kumar Jain]
Member (Judicial)

/ns/sk